

DIVISION BENCH  
COURT - II

**O-113**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/258(KB)2021

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR  
2. HON'BLE MEMBER(T), SHRI HARISH CHANDER SURI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 05<sup>TH</sup> APRIL, 2022, 10:30 A.M**

IN THE MATTER OF	AJAY KUMAR AGARWAL PROPRIETOR OF SATYAM ENTERPRISES VS PURULIA METAL CASTING PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 9

**Counsel / Authorised Representative appeared physically/through video conference:**

For Operational Creditor : Ms. Manjari Sinha, Adv.

For Corporate Debtor : Mr. N. Gurumurthy, PCA  
Mr. Durgesh Jha, PCS

**ORDER**

1. Ld. Counsel for the Operational Creditor present. Ld. Authorised Representative for the Corporate Debtor present.
2. Ld. Counsel appearing for the Operational Creditor submits that full payment has been received and the Operational Creditor does not want to pursue this petition any longer. A copy of the settlement agreement dated 05/02/2022 has also been placed before us, which reveals that post dated cheques have been issued by the Corporate Debtor towards discharge of debt. Ld. Counsel appearing for the Operational Creditor seeks permission to withdraw the C.P. Permission is granted. CP is dismissed as withdrawn.
3. File be consigned to the records.

**Harish Chander Suri  
Member (Technical)**

**Rohit Kapoor  
Member (Judicial)**

hb.